

[*Translation*]

SHRI HARISH RAWAT: There should be a full-fledged discussion on this matter. (*Interruptions*)

SHRI JANAK RAJ GUPTA: Atrocities are being perpetrated on the Harijans and you are happy! (*Interruptions*)

SHRI HARI KISHORE SINGH (Sheohar): Mr. Deputy Speaker, Sir, I fail to understand, when Shri Madhavrao Scindia is speaking, why his own partymen are disturbing him. He is speaking and we want to listen to what he is saying, (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: What is approved will go on record.

SHRI B. SHANKARANAND (Chikkodi): It is an irony of history that only today, we have unveiled the portrait of Dr. Ambedkar in the Central Hall. He was the champion of the down-trodden people of this country. He laid the foundation. He was the architect of our Constitution. Such things are happening continuously as has been told by my colleague here—which I see and also hear—that is, increasing reports of atrocities on harijans, in spite of the fact that an Act has been passed by this Parliament. Its implementation is still on paper. May I request you to allow this subject to be taken up under rule 193 (*Interruptions*) and ask the Minister to come up with a statement?

MR. DEPUTY SPEAKER: You are all very experienced Members of the House. Under rule 377, only the matter which has been approved by the hon. Speaker goes into the record. On this issue, you have very strong opinions and views, and you have expressed them here. As per the rules, you have to give notice; and it will be looked into.

(*Interruptions*)

(iii) **Need to direct RBI to charge additional rate of interest of 1.5 per cent only on the initial loan of Rs. 25,000 under NABARD**

SHRI D.M. PUTTE GOWDA (Chikmagalur): The Reserve Bank of India has instructed all the nationalized banks in the country to collect 1.5 per cent interest on all NABARD development loans as fees for Deposit Corporation of India. I would also like to mention that the banks' advances are secured to a maximum of Rs. 25,000 in case of bad debts, and the formation of the Deposit Insurance Corporation of India was mainly to give security to banks for loans provided to poor people under several popular schemes of the Government.

I have come to know that the banks are now charging 1.5 per cent additional interest on all NABARD development loans, irrespective of the amount involved. Since the guarantee on the loan amount by the Deposit Insurance Corporation of India is only Rs. 25,000, I urge the Government to direct Reserve Bank of India and Deposit Insurance Corporation of India to charge the additional rate of interest of 1.5 per cent only for the initial Rs. 25,000 as the remaining amount does not attract the additional surcharge interest.

[*Translation*]

(iv) **Need to provide more railway facilities between Delhi and Saharanpur**

SHRI HARPAL SINGH PANWAR (Kairana): The Delhi-Saharanpur railway line is an important railway line in the National Capital Region and thousands of people travel on it daily to and fro.

Most of the trains running on the Delhi-Saharanpur (via Barot-Shamli) line have steam engines. The condition of the bogies of the trains is very bad. Due to the heavy rush in the bogies, people have to travel, sitting on the roof of the bogies. I request the Government to attach diesel engines with all

the trains running on the Shahdara-Barot-Shamli-Saharanpur railway line. The Shahdara-Barot-Shamli-Saharanpur line should be doubled and it should also be electrified because this is an important line from the view point of the nation's security and for carrying goods. There are railway level crossings at places like Elam, Silawar, Gohami etc. Hundreds of people are crushed under the trains every year—because the crossing are not manned. Therefore, arrangements should be made to man the railway crossings at the earliest.

[Translation]

(v) Need to simplify procedure regarding renewal issue of licenses for keeping arms

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Due to the decision taken by the Central Government, the arms licence holders and people desirous of having arms licences are facing great difficulties and inconvenience in Uttar Pradesh, because under the existing policy, renewal of licences of arms holders is being done for the district by the District Magistrate, for the State by the State Government and for the country by the Government of India. Due to this, thousands of licence holders are worried because neither the State Government nor the Central Government is renewing their licences. Only District Magistrates are renewing licences that are valid within the District boundaries and six months' to one year's time is being taken in this process also. Due to this, arms licence holders are unable to take their arms to even neighbouring districts as a result of which they are facing immense inconvenience.

Besides, the Central Government has put a ban on issuing new arms licences. Only successors are being issued licences and that process is also completed in 3-4 years. Due to this, hundreds of arms have accumulated in shops and the genuinely needy people and those desirous of having arms licences are not getting arms licences even though their security might be in grave danger and dacoity might have taken place in

their houses.

Hence, I request the Central Government to take effective measures to simplify arms licence renewal procedure and start the process of issuing new licences.

(vi) Need to take steps for effective implementation of the orders of the Courts

SHRI RAM KRISHAN YADAV (Azamgarh): The responsibility of implementation of orders of the Courts is that of the executive. But in practice it has been observed that the executive is showing indifference carrying out the orders of the Courts. Some times a situation of confrontation also arises between the executive and the judiciary. Whenever an order is passed by the judiciary against a police official on an Government official, its implementation becomes almost impossible. The Court becomes helpless in such cases and the Court order loses its importance. It is a sort of challenge for the judicial system. Under the circumstances, I urge upon in Government to post some police personnel under the administrative control the judiciary to enable it to ensure the implementation of the order of the Courts.

(vii) Need to construct a railway bridge on the river Ganga near Patna in Bihar

SHRI NITISH KUMAR (Bash): The survey work for constructing a railway bridge on the river Ganga in Patna had been completed several years ago but construction there of has not been taken up so far. If the above bridge is constructed, North Bihar will be directly linked by rail with the capital of Bihar and the movement of passenger and good, traffic will be facilitated greatly an ancient historical city with tremendous potential for tourism. The construction of this bridge will also enhance the earnings of the Railways to a considerable extent. This is an immediate demand of the people of Bihar.

Hence, I request the Central Government to construct a railway bridge over the river Ganga in Patna.